

आकाशवाणी और दूरदर्शन के प्रोडक्शन कांडर के कर्मचारियों को नियमित कर्मचारी मानना

4321. श्री रामायण राय : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार आकाशवाणी और दूरदर्शन के प्रोडक्शन कांडर के कर्मचारियों को नियमित कर्मचारियों के रूप में मानने का है ;

(ख) यदि हां, तो ऐसा कब तक किये जाने की संभावना है ;

(ग) यदि नहीं, तो इस सम्बन्ध में क्या कठिनाइयां अनुभव की जा रही हैं और ऐसी कठिनाइयों को दूर करने के लिए सरकार की क्या योजनाएँ हैं; और

(घ) क्या यह भी सच है कि सरकार का विचार उन्हें नियमित सरकारी कर्मचारी बना कर उन पर नियमित सरकारी कर्मचारियों के नियम लागू करने का है ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) से (घ). आकाशवाणी और दूरदर्शन के स्टाफ आर्टिस्टों (प्रोडक्शन संवर्ग के स्टाफ आर्टिस्टों सहित) को जो इस समय संविदा कर्मचारी हैं, नियमित सरकारी कर्मचारियों में बदलने के प्रस्ताव पर सूचना और प्रसारण मंत्रालय में जांच की जा रही है ।

#### Demand, Allotment and Supply of Petroleum Products to Rajasthan

4322. SHRI VIRDHI CHANDER JAIN: Will the Minister of PETRO-

LEUM AND CHEMICALS be pleased to state:

(a) what were the demands, allotments and supplies of kerosene oil, diesel and crude oil to Rajasthan from January, 1980 to June, 1980;

(b) whether it is a fact that the demands of Rajasthan were not met; and

(c) if so, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Probably Light Diesel Oil (LDO) is being referred to as 'Crude Oil' While there is at present a system of monthly allocation for kerosene and High Speed Diesel (HSD) being made by my Ministry, there is no such system of monthly allocation for LDO. The Rajasthan Government had indicated the demand only in respect of HSD and kerosene and these were 53,720 tonnes and 27,240 tonnes respectively per month. The details of the allocations and sales of HSD and kerosene and actual sales of LDO in Rajasthan from January to June, 1980 are as under:—

(figures in Metric Tonnes)

Month	HSD		Kerosene		LDO
	Alloca- tion 1980	Sales 1980	Alloca- tion 1980	Sales 1980	Sales 1980
Jan.	32300*	39180	10200*	10570	2867
Feb.	36770	38130	9596	9440	471
March	40000	42490	11128	10760	2818
April	39000	39490	11291	9320	2449
May	39000	43250 (Prov.)	9800	8785 (Prov.)	3294
June	42000	39403 (Provisional)	9180	8557 (Provisional)	Note avail- able

\* The original allocation was reduced to this level because of shortfall in availability due to the agitation in Assam.

(b) and (c). The allocations are based on various relevant aspects including product availability, movement capacity and historical sales. The actual sales of High Speed Diesel in Rajasthan during the above period have been substantially more than the sales in the corresponding months of the previous year.

#### **Cases Pending in Calcutta High Court**

4323. SHRI AMAR ROY PRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of cases (criminal, civil, election writ petitions) pending in the Calcutta High Court as on 31st March, 1980 and the steps so far taken by Government to expedite the disposal of the pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): According to the information furnished by the Calcutta High Court, the number of cases pending in that High Court as on 31st December 1979 is as follows:

- (1) Criminal—3193
- (2) Civil (excluding election petition)—72082.
- (3) Election petition—1.

The requisite information as on 31st March, 1980 is not available at present and will be laid on the Table of the House.

A statement listing some steps taken over a period of time or are being taken to expedite disposal of pending cases is attached.

#### **Statement**

The following steps have been taken or are being taken for speedy disposal of cases and thus reducing pendency:—

- (i) The Code of Civil Procedure was amended in 1976 with a view to abolishing the Revisional and Letters Patent jurisdiction of the High Courts and to restrict Second Appeals to cases where the High Court

certifies that the case involves a substantial question of law.

- (ii) A new Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973 and amended in 1978.

- (iii) Efforts are being made to fill vacancies.

- (iv) The Calcutta High Court have also intimated that:—

- (a) same type of cases have been classified and put together, so that disposal of one case disposes of the other cases of similar nature involving same point of law;

- (b) the old cases are placed in the list for direction for taking expeditious steps to make the same ready;

- (c) the old cases, which have become infructuous, are being weeded out regularly;

- (d) the departments concerned are directed to make the old cases ready as early as possible for placing them in the General List.

As a result, the disposal in Calcutta High Court which was 47770 in 1978 increased to 52,355 during 1979.

#### **Cooking Gas Agencies in West Bengal**

4324. SHRI AMAR ROY PRADHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) the number of cooking gas agencies in West Bengal; and

- (b) how many cooking gas agencies have been allotted in West Bengal to the SC/ST people and proposed to be allotted to them in the near future?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). There are at present 50 LPG